

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 40**

**MA 3561/2019 in CP 91/MB/2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES:    **CHAMPAK K MEHTA & ORS. V/s C.**  
   **MAHENDRA INTERNATIONAL LTD &**  
   **ORS**

Section 213, 241(1) & 169(2) of the Companies Act, 2013

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**ORDER**

**MA 3561/2019 in CP 91/MB/2017**

- 1) Mr. Harshit Bhomia, Ld. Counsel for the Petitioner is present. None present for the Respondents, when the matter is called out.
- 2) Ld. Counsel for the Petitioner seeks some time to proceed further in the matter contending that the Arguing Counsel is pre-occupied before the Hon'ble High Court.
- 3) At request, stand over to 16.05.2024, for further consideration and hearing. Arguing Counsel shall remain present in the Court on the next date of

hearing and shall argue their case, without fail. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

- 4) No further time will be afforded to either of Parties for any purpose. This will be treated as last opportunity, as the matter is old of the year 2017.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare